

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 149/97 in OA 2327/95

New Delhi, this 28th day of July, 1997

Hon'ble Dr. Jose P. Verghese, VC (J)
Hon'ble Shri S.P.Biswas, Member (A)

Shri M.M. Haldar
s/o late Shri J.K. Haldar
S-164, Greater Kailash Part II
New Delhi-110 048
(Petitioner in person)
Versus

.. Petitioner

Union of India, through

1. Shri P.P. Prabhu
Secretary
Ministry of Commerce, New Delhi

2. Shri S.B. Mahapatra
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhavan, New Delhi

.. Respondents

(By Advocate Shri S.M. Arif)

ORDER (oral)

Hon'ble Dr. Jose P. Verghese

The learned counsel for the respondents has produced a copy of the order dated 25.7.97, by which the disciplinary authority has passed an order imposing penalty of 25% cut in pension otherwise admissible to the petitioner for a period of two years. We are afraid no relief as prayed for by the petitioner can be granted in the contempt proceedings. We dispose of the CP and discharge notice. We would like to observe that the petitioner will have liberty to agitate any pending benefit denied to him other than the one now given in the punishment order alongwith interest, if any. With this, the CP is disposed of.


(S.P. Biswas) (Dr. Jose P. Verghese)
Member (A) Vice-Chairman (J)

/gtv/